GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:3685 ANSWERED ON:12.08.2015 Guidelines for Builders Singh Shri Abhishek

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the detailed norms and guidelines prescribed by the Government for builders to ensure sustainable development;
- (b) the measures undertaken by the Central Government to combat problem of lowering of ground water due to increase in society culture; and
- (c) the complaints filed and actions taken against those builders who do not comply with the rules?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) to (c): 'Land' and 'Colonisation' are State subjects and therefore, it is the responsibility of State Governments to prescribe the norms and guidelines for builders to ensure sustainable development and take action against the defaulting builders. In addition, Ministry of Urban Development has advised State Government through its Model Building Bye-Laws to include the provisions for sustainable development and water harvesting in the State Bye-Laws, to combat the problem of lowering of ground water.